

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I
Excise Stay Application No.377 of 2012
(On behalf of Appellant)

In
Excise Appeal No.368 of 2012

(Arising out of Order-in-Original No.16/Commr./LKO/CX/2011-12 dated 28/09/2011 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s A. K. Saxena, Director
(Nagaria, P.O.-Neali, Distt. - Kashi)

.....Appellant

VERSUS

Commissioner of Central Excise, LucknowRespondent

(7A Ashok Marg, Lucknow)

APPEARANCE:

Shri Bipin Garg, Advocate & Jawaria kinaat, Advocate for the Appellant

Shri Gyanendra Kumar Tripathi, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70194 / 2021

DATE OF HEARING : 04 August, 2021
DATE OF DECISION : 04 August, 2021

ANIL CHOUDHARY:

The learned counsel for the appellant mentions that the appellant Ajay Kumar Saxena s/o Shiya Ram Saxena have expired on 21 August, 2020. Further he also enclosed a copy of death certificate of Nagar Palika Parisad, Kasganj.

2. Accordingly this appeal abates thus the appeal is disposed of as abated. Stay application is also disposed of as infructuous.

(Dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(P.ANJANI KUMAR)
Member (Technical)

LKS